

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 21115/2022

(Arising out of impugned final judgment and order dated 16-11-2021 in CRA No. 177/1998 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

DHARAM RAJ & ORS.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.117243/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.117242/2023-EXEMPTION FROM FILING O.T. and IA No.117241/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 04-08-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Uday Prakash, Adv.
Ms. Harshita, Adv.
Mr. Sujit Jha, Adv.
Mr. Ashish Sharma, Adv.
Mr. Ashish Kumar Pandey, Adv.
Mr. Ramjee Pandey, AOR

For Respondent(s) Mr. Sunil Kumar Singh, Adv.
Ms. Mukti Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Tag with CrI.A. No.696/2023.
3. However, liberty is granted to the petitioners to apply for regular bail.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)